

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**

IA-2827/2022

**IN**

**IB-363(ND)/2022**

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.

... Petitioner/Applicant

Vs.

Upkar Kaur

..... Respondent

**Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Manish Kumar, Adv., Mr. Dhruv Parwal, Adv.

For the Respondent : Mr. Rakash Kumar Bajaj, Adv.

**ORDER**

**IA-2827/2022**

Ld. Proxy Counsel appearing on behalf of Resolution Professional seeks an adjournment.

The objections filed by the Personal Guarantor are not on record. Ld. Counsel for the Personal Guarantor shall take necessary steps to bring the objections on record within three days.

List the matter **on 02.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**